

(12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD

O.A.NO.1021/94

Between:

Date of Order: 24.1.95.

D.Ashok Reddy

...Applicant

And

1. The General Manager,
Ordnance Factory Project,
Ministry of Defence, Govt. of India,
Eddumailaram, Medak District(A.P)
2. The District Employment Officer,
Ranga Reddy District Employment Exchange,
3. The Special Deputy Collector,
Land Acquisition (Industries),
Govt. of A.P., Hyderabad.

...Respondents.

Counsel for the Applicant : Mr.Maherchand Noori

Counsel for the Respondents : Mr.N.V.Ramana, Addl.CGSC.

Mr.I.V.Radha Krishna Murthy, SC for A.P.

CORAM:

THE HON'BLE SHRI A.V.HARIDASAN : MEMBER (J)

THE HON'BLE SHRI A.B.GORTHI : MEMBER (A)

contd...

O.A.No.1021/94

Date of Order: 24.1.95

X As per Hon'ble Shri A.V.Haridasan, Member (Judl.) X

In this application the applicant who is the son-in-law of Malla Reddy whose land was acquired for the purpose of establishment of the railway sidings. He claims that he is entitled to be given an employment in accordance with the policy decision taken at the time of acquisition that a member of the family of the land displaced would be considered for appointment in the factory. Since the claim of the applicant was not entertained he has filed this application for a direction to the authorities to consider him for appointment in the quota of land displaced persons.

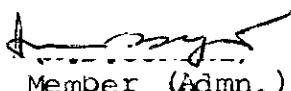
2. The respondents have contended that according to the policy decision one of the dependents of the land displaced person alone is considered for appointment in the quota and that a son of Malla Reddy having already been appointed in that quota the applicant who is the son-in-law of Malla Reddy has no right to claim the benefit.

3. We have perused the pleadings and heard learned counsel for both the parties.

4. The fact that the patta of the land acquired was in the name of Malla Reddy and that Malla Reddy's son was given appointed is not in dispute. Therefore as only one member of the family of displaced person only is entitled to claim employment in the quota of land displaced, the applicant has no valid right to claim employment.

... 3 ...

5. In the result, the application is dismissed without any order as to costs.



Member (Admn.)

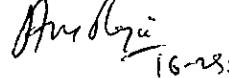


Member (Judl.)

Dated : 24th January, 1995

(Dictated in Open Court)

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16-285
DEPUTY REGISTRAR(J)

To

1. Minister of Industries, Oddiyyore Factory Project.
Eddumailaram, Medak District (A.P)
2. The District Employment Officer,
Ranga Reddy District Employment Exchange,
Ranga Reddy (A.P)
3. The Special Deputy Collector,
Land Acquisition, (Industries)
Govt. of A.P., Hyderabad.
4. One copy to Mr. Meherchand Noori, Advocate, CAT, Hyderabad.
5. One copy to Mr. N. V. Ramana, Addl. CGSC, CAT, Hyderabad.
6. One copy to Mr. I. V. Radha Krishna Murthy, SC for A.P, CAT, Hyd.
7. One copy to Library, CAT, Hyderabad.
8. One spare copy.

YLKR

TYPED BY
CHECKED BY

COMPARED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH

THE HON'BLE MR.A.V.HARIDASAN : MEMBER(J)

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

DATED : 24.1.95

ORDER/JUDGEMENT.

M.A/R.P/C.P.No.

in
O.A.NO. 1021/94

Admitted and Interim directions
issued

~~Allowed~~

~~Disposed of with Directions~~

~~Dismissed~~ ✓

~~Dismissed as withdrawn~~

~~Dismissed for Default.~~

~~Rejected/Ordered~~

~~No order as to costs.~~

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